

(8)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No. 1310 of 1997

New Delhi this the 7th day of November, 1997

HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

1. Smt. Pushpal Sharma
W/o Late Shri Darshan Lal
(S.I. No. 1716D).
2. Ms. Sneh Sharma
D/o Late Shri Darshan Lal
(S.I. No. 1716D).Applicants

Both R/o 190, Police Colony,
Ashok Vihar,
Delhi-52.

None for the applicants.

Versus

1. Secretary (Home),
Government of N.C.T.,
Old Secretariat,
Civil Lines,
Delhi.
2. Commissioner of Police,
Police Headquarters,
I.P. Estate,
New Delhi.
3. Dy. Commissioner of Police,
HQ-I, Delhi, Police Head Quarters,
I.P. Estate,
New Delhi.
4. Dy. Commissioner of Police,
HQ-III, Delhi, Police Head Quarters,
I.P. Estate,
New Delhi.
5. Dy. Commissioner of Police,
North West District, P.S. Ashok Vihar,
Delhi.Respondents

By Advocate Shri Arun Bhardwaj.

ORDER (ORAL)

Shri Arun Bhardwaj, the learned counsel
for the respondents submits that the respondents

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have since given appointment to Applicant No.2, Ms. Sneh Sharma by their order dated 28.10.1997 with a copy to the applicant No.2 and she has also joined. The aforesaid order is taken on record.

In the circumstances, this application has become infructuous and it is accordingly dismissed as having become infructuous.


(K. MUTHUKUMAR)
MEMBER (A)

Rakesh